

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2820
ANSWERED ON:22.08.2006
MISUSE OF CALAMITY RELIEF FUNDS
Channappa Shri Kunnur Manjunath;Rao Shri Sambasiva Rayapati

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the 191st Law Commission has recommended setting up of an authority to check misuse of calamity relief funds;
- (b) if so, the details in this regard; and
- (c) the action taken by the Government on the recommendations of Law Commission?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

(a) to (c): The Law Commission in its 191st Report has recommended, inter-alia, `enacting a Law and setting up of a Contributions Regulatory Authority to regulate the collection of funds including contributions and donations in cash and kind, collected or raised for the purposes of providing relief and rehabilitation to the victims of natural and manmade calamities or for welfare and rehabilitation of soldiers or their family members, who are killed or have become disabled in war or war like operations and also to monitor the proper utilization and distribution of such contributions so collected`.

Inter-Ministerial consultations are in progress to study various other similar existing Regulations/Acts, which are in operation, so that an appropriate mechanism to check the misuse of calamity relief funds, may be recommended to the Government for a final decision in the matter.